



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA

www.rbi.org.in

RBI/2019-20/185

FMRD.FMID.No.24/11.01.007/2019-20

March 27, 2020

To

All eligible market participants

Dear Sir/Madam,

Legal Entity Identifier: Extension of deadline

A reference is invited to circular [FMRD.FMID.No.10/11.01.007/2018-19 dated November 29, 2018](#) issued by Reserve Bank of India on requirement of Legal Entity Identifier (LEI) for participation in non-derivative markets. Reference is also invited to circular [FMRD.FMID.No.15/11.01.007/2018-19 dated April 26, 2019](#) on revised timelines for implementation of LEI for non-derivative markets.

2. Based on the feedback and requests received from market participants, in the context of the difficulties arising from the outbreak of novel coronavirus disease (COVID-19), and with a view to enabling smoother implementation of the LEI system in non-derivative markets, the timeline for implementation (Phase III) is extended as under:

| Phase | Net Worth of Entities | Current Deadline | Extended Deadline |
|-----------|-----------------------|------------------|--------------------|
| Phase III | Up to ₹ 200 crore | March 31, 2020 | September 30, 2020 |

3. These directions are issued under section 45W, read with section 45U, of the Reserve Bank of India Act, 1934.

Yours faithfully

(Dimple Bhandia)
General Manager-in-Charge